

Year	No. of FCRA registration cancelled
2012	4138
2013	4
2014	59
2015	10020
2016 (till date)	1

The names of associations against whom action of cancellation has been taken are available on the website [www.fcraonline.nic.in](http://www.fcraonline.nic.in) of the Ministry of Home Affairs.

(c) and (d) Ministry of External Affairs has communicated a write up containing certain views of UN Human rights experts on FCRA provisions. The Government is also aware about the one sided and biased views expressed by certain persons / associations regarding the cancellation of FCRA Registration. Ministry of Home Affairs has clarified the position against these one sided views earlier. The Ministry of Home Affairs is mandated to administer the Foreign Contribution (Regulation) Act, 2010 (FCRA 2010), for regulating the receipt and utilization of foreign contribution by the associations. As and when reports are received against any association for alleged violation of the Act, action is initiated against the alleged violators after following due process as prescribed in the FCRA, 2010 and FCRR, 2011. Reasonable opportunities like furnishing of information to a standard questionnaire, inspection of records, issuing a show-cause notice, personal appearances, if required, are given to the associations before taking a final decision regarding cancellation of FCRA registration. The cancellation order etc. are also subject to judicial scrutiny. Further for maintaining transparency, all orders, Notifications etc., are placed on website [www.fcraonline.nic.in](http://www.fcraonline.nic.in) of the Ministry of Home Affairs.

#### **Escalation of militant violence in Kashmir Valley**

321. SHRI D. RAJA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is a serious escalation of militant violence in Kashmir Valley in recent times;

(b) if so, the details of such incidents' the number of CRPF, para-military personnel and BSF personnel died/injured in such incidents; and

(c) Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The number of terrorist violence incidents, Security Forces (SF) personnel killed / injured in the State of Jammu & Kashmir since 2012 is as under:

	2012	2013	2014	2015	2016 (upto 17th July)
No. of terrorist violence incidents	220	170	222	208	152
No. of SFs killed	15	53	47	39	30
No. of SFs injured	65	74	84	103	92

(c) This year in 2016, Pak strategy has been to try and promote radicalization through the vested interest groups and social media so that this can be given the shape of civil resistance. Despite all this, the situation continued to improve. As a result of this the terrorist organizations got desperate and were incited to attack the Security Forces in Jammu and Kashmir.

#### **Meeting of Inter State Council**

322. SHRI SUKHENDU SEKHAR ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any meeting of the Inter State Council has been held between 2006 and 2015 at the national level;

(b) if so, the issues discussed and decisions arrived at and the details thereof;

(c) if not, the detailed reasons therefor; and

(d) whether non-holding of any meeting of Inter State Council for a long time has any impact on Co-operative Federalism?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Yes. One meeting of the Inter-State Council was held on 09.12.2006. The agenda of the meeting held on 09.12.2006 was "Atrocities on Scheduled Castes and Scheduled Tribes and status of implementation of the Scheduled Castes/Scheduled Tribes (Prevention of Atrocities) Act, 1989".

Decisions taken in the meeting were to strengthen the monitoring mechanism for speedy disposal of cases of atrocities committed against SC/ST, ensure speedy justice,